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MAX LIFE INSURANCE COMPANY LIMITED
Regd. Office: Max House, 1 Dr. Jha Marg, Okhla, New Delhi - 110 020

MAX LIFE PARTNER CARE RIDER A Rider for Unit Linked Insurance Plans UIN: 104A023V01

1. THE CONTRACT

- 1.1 This Rider Contract ("Rider") forms part of and supplements the Base Policy referred to in the Schedule/ Endorsement hereto ("Base Policy") issued by Max Life Insurance Company Limited ("Company"). The Proposal and other particulars (if any) together with the premium deposit, declarations and written instructions received from the Proposer, subject to the Company's acceptance of the same, form the basis of this Rider.
- 1.2 In addition to the terms and conditions of this Rider, this Rider is also subject, in so far as they are applicable, to the terms and conditions of the Base Policy and any Rider(s) attached to the Base Policy. In the event of any inconsistency between the terms and conditions of the Base Policy and this Rider, the provisions of this Rider shall prevail with respect to the matters dealt with in this Rider.
- 1.3 The Company agrees to provide the Benefit under this Rider while this Rider is in force.
- 1.4 The age (as at last birthday) of the Policyholder at entry should be between 21 years to 55 years.

2. DEFINITIONS

- 2.1 For the purposes of this Rider, "Policyholder" means and includes only such person who is Policyholder under the Base Policy.
- 2.2 Words and expressions used in this Rider and not defined herein, but defined in the Base Policy shall have, where the context so permits, the meaning assigned to them in the Base Policy.

3. BENEFIT

- 3.1 Subject to the terms and conditions of this Rider, if the Policyholder dies, sum of all the future contractual Premiums payable under the Base Policy till the Vesting/Maturity Date chosen at the inception of the Base Policy (subject to a maximum of future contractual Premiums payable till the Policy Anniversary immediately preceding the Life Insured attaining the age 60 (Sixty) years), shall be paid by the Company in lump sum.
- 3.2 If the base policy is under grace period, then, the unpaid premium will also become a part of the death benefit

4. PREMIUM

- 4.1 The benefits under this Rider shall be payable to the Policyholder subject to the deduction of premiums by way of rider charges as mentioned in the Schedule, every month under this Rider. An appropriate number of Units in the Unit Account will be cancelled every month to recover the premiums due.
- 4.2 The deduction of rider premium from the unit fund shall cease once the last modal premium of the Base Policy is received by the Company.
- 4.3 The premium payment term of this Rider shall be equal to the term of this Rider.
- 4.4 The premiums are subject to applicable taxes including service tax and government levies, which shall be entirely borne by You.

5. PERIOD OF COVERAGE

5.1 The Term

The Rider will remain effective from the Effective Date of this Rider and shall remain valid till the Expiry Date provided the minimum term shall be 5 years and the maximum term shall be 39 years.

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5.2 Expiry Date

Subject to Section 5.1, this Rider shall automatically terminate ("Expiry Date") on the happening of any of the following events.

- (i) The period of coverage stated in the Schedule/ Endorsement coming to an end or upon the Policy Anniversary immediately following and coinciding with the Policyholder attaining the age of 60 years, whichever is earlier; or
- (ii) Expiry of premium payment term of the Base Policy:
- (iii) On the death of the Policyholder and payment of benefits under Section 3;
- (iv)If the lapsed Base Policy is not revived in accordance with the provisions of the Base Policy or has expired or has become paid up or surrendered or cancelled or terminated in any manner for whatever reason; or
- (v) Upon receipt by the Company of the Policyholder's written request for cancellation of the Rider.

Termination of this Rider shall be without prejudice to any rights and liabilities which has or have arisen prior to such termination.

6. EXCLUSIONS

6.1 If the life insured commits suicide, whether sane or insane, within 12 months from the Effective Date of risk commencement of the rider or from the date of revival of the rider, the risk cover under the rider shall cease. The nominee or beneficiary of the policyholder shall be entitled to the fund value under the base plan, as available on the date of death. In addition, any rider charges recovered subsequent to date of death shall be paid-back to the nominee or beneficiary.

- 6.2 In addition to the above, this Rider is further subject to the exclusions as provided in the Base Policy.
- EXERCISE OF BENEFIT UNDER THE RIDER AND CONDITIONS IN RELATION TO SUCH EXERCISE

7.1 Exercise of benefit under the Rider

The nominee or a legal representative of the Policyholder shall send a notice in writing to the Company informing about the death of the Policyholder.

Subject to satisfaction of the conditions specified in this Rider, including proof satisfactory to the Company, as to death of the Policyholder, the Company will provide the Benefit under this Rider.

7.2 Proof of Death

Benefits are payable under this Rider on submission of necessary evidence to the satisfaction of the Company, including evidence of the happening of the death of the Policyholder and of the title to the claim.

8. OTHER PROVISIONS

8.1 Assignment

Assignment provisions as specified in the base policy will apply concurrently to the rider.

8.2 Nomination

Nomination provisions as specified in the base policy will apply concurrently to the rider.

8.3 Lapsation and Revival of the Rider

The risk cover under this Rider shall cease in accordance with the terms and conditions of the Base Policy. The Rider can be revived subject to the terms and conditions of the Base Policy, including,

- (i) The Policyholder giving the Company a written request to revive the Rider; and
- (ii) The Policyholder producing an evidence of insurability at his/her own cost acceptable to the Company as per the Company's underwriting policy; and

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(iii) The Company receiving the due premiums under the Rider.

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